MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 21st June, 2012

G.S.R. 486(E).—In exercise of the powers conferred by Section 28A of the Chartered Accountants Act, 1949 (38 of 1949), the Central Government hereby makes the following amendments in the notification of the Ministry of Corporate Affairs, number G.S.R. 38(E) dated the 19th January, 2011.

In the said notification, for serial number (1) and entries relating thereto, the following serial number and entries shall be substituted, namely:—

“(1) Shri M.C. Joshi
Former Chairman, CBDT
C-1/79, Bapa Nagar,
Zakir Hussain Marg,
New Delhi-110001.

2. This notification shall take effect from the date of publication in the Official Gazette.

[F. No. 1/15/2010-Pl]
MANOJ KUMAR, Jr. Secy.

Note: The Principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (1) vide number G.S.R. 38(E), dated the 19th January, 2011 and subsequently amended vide numbers G.S.R. 684(E), dated the 16th September, 2011 and G.S.R. 441(E), dated the 12th June, 2012.